

Central Administrative Tribunal
Principal Bench, N.Delhi

....

O.A. No. 279/95

New Delhi, this the 1st Day of March, 1995.

HON'BLE SHRI J.P. SHARMA, MEMBER (J)
HON'BLE SHRI B.K. SINGH, MEMBER (A)

1. Shri Prahlad s/p
Sh. Bhagat
2. Sh. Shiv Poojan s/o
Sh. Ram Sanwar
3. Sh. Shakeel Ahmed s/o
Sh. Shashit Ali
4. Sh. Ramesh Chandra Jha s/o
Sh. M.L.Jha
5. Sh. Gopal Dwedi s/o
Sh. Shiv Poojan
6. Ram Adhar s/o
Sh. Shiv Deni
All Ex-Khallasies under IOW
N.E. Railways, Bhajipura.

Applicants

(By Shri B.S. Mainee, Advocate)

Versus

Union of India through,

1. The Secretary,
Railway Board,
(Ministry of Railways),
Rail Bhawan,
New Delhi.
2. The General Manager,
N.E. Railway,
Gorakhpur.
3. The Divisional Railway Manager,
N.E. Railway,
Izatnagar.

Respondents

(By Name)

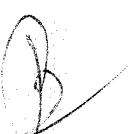
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ORDER (C.R.L.)

Hon'ble Shri J.P. Sharma, Member (J)

The applicants have jointly filed this application alongwith M.A.No.352/94 which has been allowed for non action of the respondents in not regularising the services of the applicants as Class IV employees although they are being utilised as casual labours every year for 3 to 4 months for the last 14 to 25 years. The relief prayed for by the applicants is that the Tribunal may please to allow this application and direct the respondents to hold a screening of the applicant and regularise their services without any further delay.

2. The application came before the Bench on 9.2.95 when the matter was adjourned at the request of the counsel for the applicant for today. When the matter was taken up today, the learned counsel for the applicant states that he wants to withdraw the application and wants to re-file it with certain amendment which he has re-thought on the matter. In view of this, this application is dismissed as withdrawn with liberty as said above subject to law of limitation.


(B.K. SINGH)
MEMBER (A)

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(J.P. SHARMA)
MEMBER (J)